

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH: CALCUTTA

OA No.556 of 1997

Calcutta this the 27th day of November, 2001.

Hon'ble Mr. Shanker Raju, Member (Judl.)

HIMANGSHU KR. & ANOTHER

-APPLICANTS

(BY ADVOCATE SHRI P.C. DAS)

-VERSUS-

C.L.W.

-RESPONDENTS

(By Advocate Sh. M.K. Bandyopadhyay)

ORDER (ORAL)

Heard the parties. The claim of the applicants in this OA is directed against the transfer order dated 9.5.97 and non-consideration of representation dated 21.4.97. The applicants have sought special pay, which has been stopped by the respondents and it is their contention that as per the relevant instructions of the Railway Board they are entitled for being accorded special pay.

2. The respondents in their reply have rebutted the contentions and contended that the special pay would not be reckoned for the purpose of pensionary benefits.

3. After carefully considering the rival contentions, ends of justice would be duly met as the respondents have not considered the representation of the applicants to direct them to consider the same and dispose it of by passing a detailed and speaking order within a period of one month from the date of receipt of a copy of this order. Ordered accordingly. We, however, make it clear that if the special pay is admissible, as contended by the applicants they would be accorded the same alongwith an interest @ 10% per annum. No costs.

*S. Raju*

(Shanker Raju)  
Member(J)